

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIFUR BENCH, JAIPUR.

CP 22/94 in : Date of order 20.2.95
OA 253/92

Dr Ashok Kumar : Petitioner

v/s

Sunil Sood & Others : Respondents

Mr. Rajendra Pd. Sharma : Counsel for the petitioner.

Mr. V.S. Gurjar : Counsel for the respondents.

CORAM

Hon'ble Mr. Gopal Krishna, Member (Judicial)

Hon'ble Mr. O.P. Sharma, Member (Administrative)

PER HON'BLE MR. O.P. SHARMA, MEMBER (ADMINISTRATIVE)

In its order dated 17.5.93 in CA no. 253/92, this Bench of the Tribunal had given the following directions:-

" The applicant hope that the respondents will consider the instructions dated 20.3.97 and the observations of the Hon'ble Supreme Court, referred to above, and frame the rules providing for promotional avenues to the applicant and similarly situated persons within the period of six months from today."

2. The learned counsel for the petitioner states that the rules, which have been framed, as referred to above, a copy of which has been given to him, do not provide proper and adequate avenues of promotion to the applicant. He has added that still he has not been granted any promotion.

3. The Tribunal had not issued any specific direction regarding framing of the rules, much less a direction that the applicant should be granted promotion. The respondents have framed the rules, a copy of which has been taken on record by us. If the petitioner feels that the rules are not proper or adequate, he is free to agitate the matter according to law. The Contempt Proceedings are dropped and the notices issued are discharged.

(O.P. SHARMA)
MEMBER(A)

Gopal Krishna
(GOPAL KRISHNA)
MEMBER(J)